

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 518 of 2020

IN THE MATTER OF:

Kalinga Allied Industries India Pvt. Ltd.

...Appellant

Versus

Hindustan Coils Ltd. & Ors.

...Respondents

Present:

For Appellant :

Mr. Abhijeet Sinha, Mr. Sanwal and Mr. Rakesh Wadhwa, Advocates

For Respondents:

**Mr. Virender Ganda, Senior Advocate with Mr. Vipul Ganda, Mr. Vishal Ganda, Mr. Ayandeb Mitra and Mr. Shelly Khanna, Advocates for Respondent No. 1
Mr. I.P.S. Oberoi and Mr. Dinesh Sood, Advocates for Respondent No. 2**

ORDER
(Through Virtual Mode)

27.08.2020 Heard Mr. Abhijeet Sinha, learned counsel for the Appellant.
Hearing concluded.

List the matter for hearing arguments of Mr. Virender Ganda, learned Senior Advocate on **2nd September, 2020** at 12.30 P.M.

Learned counsel for both the parties are permitted to file their revised written submissions, not exceeding three pages supported by the relevant case laws, within three days.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/